

13.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner through VC.

An application for release of of mobile make I Phone 6 gold on behalf of applicant Gaurav is moved.

Reply is filed by the IO.

As per report of the IO, the mobile make is not I phone, it is Oppo A-55, bearing IMEI No. 866912044349214 of applicant Gaurav.

In view of the report, the present application is dismissed as withdrawn with liberty to the applicant to file a fresh application with correct particulars of mobile phone.

**BALWINDER
SINGH**

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BALWINDER SINGH
Location: Delhi
Date: 2020.10.13
15:00:24 +0530

**(Balwinder Singh)
MM (East)/KKD/Delhi/13.10.2020**

15.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/ AR of ICICI General Insurance Company Ltd., Sh Mohd. Faisal.

An application for release of vehicle bearing registration no. **DL-4SDC-0222** on superdari has been moved by the applicant AR of ICICI General Insurance Company Ltd./lawfull owner for disposal.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-4SDC-0222** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

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Location: Delhi
Date: 2020.10.15
14:57:27 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/15.10.2020